

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1983
ANSWERED ON:04.12.2014
DISMISSAL OF AN APPEAL
Ranjan (Pappu Yadav) Shri Rajesh

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that no adequate reasons are adduced by the higher courts while dismissing an appeal against the order of lower courts;
- (b) if so, the reasons therefor;
- (c) whether the Government proposes to ensure that adequate reasons are cited by the higher courts, while dismissing an appeal, against the order of lower courts; and
- (d) if so, the details thereof along with the time by which it is likely to be implemented?

Answer

MINISTER OF LAW & JUSTICE (SHRID. V. SADANANDA GOWDA)

(a) to (d): The relevant provisions for recording reasons for the decisions taken in the appellate courts both in civil and criminal matters are contained in Code of Civil Procedure, 1908 and Code of Criminal Procedure, 1973 respectively. The Government has no role to determine whether the reasons given by the appellate courts while dismissing an appeal against the order of the lower court are adequate or otherwise as the subject matter falls within the domain of judiciary.